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श्रम्छे सम्बन्ध उस सरकार को बीच में डाल कर उनकी यहां लाने का कोई उपाय किया गया है या नहीं किया गया है ?

श्री सुरेन्द्र पाल सिंह: एक्स्ट्राडिशन मांगने का कतई सवाल नहीं उठता है क्योंकि उसकी इजाजत मिल चुकी है। वहां पर हमारा स्थायी प्रतिनिधि नहीं है। जो हमारे प्रतिनिधि त्यूयार्क में रहते हैं वे ही वहां जाते हैं श्रीर काम करते हैं।

श्री निरंजन वर्मा: श्रीमन्, यह बतलाने का कष्ट करेंगे कि आपने जो यह बतलाया कि चार लाख रूपया खर्च हुआ है इस मामले में। तो क्या गृह मंत्रालय और विदेश विभाग के सब आदमी वहां पर गये थे। वहां पर कितने श्रादमी गये और कितनी बार उनको लाने के लिए गये?

श्री सुरेख पाल सिंह: जी हां, गृः मंत्रालय के आदमी जरूर गये थे। लेकिन कितने गये इसका व्यौरा मेरे पास नहीं है। यहां से आदमी गये थे और उन्हीं पर यह खर्चा हुआ।

श्री निरंजन वर्मा : श्रीमन् ने श्रभी वतलाया कि चार लाख रुपया खर्च हुशा तो बहुां पर कितनी दफे श्रादमी गये श्रौठ कितनी कितनी संख्या में गये ? इसका विवरण कम से कम दिया जाना चाहिये।

श्री सुरेन्द्र पाल सिंह : इसका विवरण इस समय मेरे पास नहीं है । कितने बादमी गये और उनके नाम क्या क्या है, यह खबर बाद में दी जा सकती है ।

SHRI N. SRI RAMA REDDY: I would like to know how much money Dr. Dnarma Teja is left with—whether it is legal or illegal money—to roam about the countries of the world, and how much of that is Company's money.

SHRI SURENDRA PAL SINGH:
We have no information about the

I' assets of Dr. Dharma Teja.

NAHCODAM ItLMo

*92. SHRI M. P. BHARGAVA:! SHRI KRISHAN KANT:

*Will the PRIME MINISTER be pleased to state;

- (a) the area and population of Narcodam Island In the Andaman Group of Islands;
- (b) whether any geological survey has been made to find out the mineral wealth of the Island; and
- ! (c) whether it is proposed to send J some more families for settlement in the Island?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT):

- (a) 2.62 square miles. The Island is uninhabited.
- (b) Yes, Sir. The Island wag surveyed for sulphur but the conclusion of the survey is that its exploitation will not be economical.

j (c) No, Sir.

SHRI M. P. BHARGAVA: May I know whether a survey has bean made to find out whether people can go and live there and whether the

] basic amenities like water, accommoi dation, etc. are available?

SHRI B. R. BHAGAT: Sir, our ships go there. The question whether people can live there, whether there are facilities etc. does not require any detailed survey. People can live there.

SHRI M. P. BHARGAVA: Because it is uninhabited some other countries claim that it belongs to them. That is the reason why it is necessary to send some families to settle there and j have propietary rights on the island.

*The question was actually «sked on the floor of the House by Shri M. p. Bhangava. SHRI B. R. BHAGAT: Nobody has claimed it. The island belongs to us. We ourselves should not say such things.

SHRI A. G. KULKARNI: Apart from the geological survey, may I know whether any agricultural survey of the land has been made in the Andaman and Nicobar Islands because it is reported that sugarcane can be grown profitably in that area and if not may I know whether the Government will take action in that regard?

SHRI B. R. BHAGAT: The point is whether people should be sent there or there should be surveys for agriculture and other things. That can be looked into.

SHRI S. K. VAISHAMPAYEN: Investigations are said to have been started [†]o find out if the Burmese authorities have put up some pillars. May I know whether these investigations are over and if so what are the '•onclusions?

SHRI B. R. BHAGAT: Sir, there are and there were no pillars indicating that there *is* any authority of Burma over it and I again repeat that the Burmese . Government have not claimed this island. This island is not in dispute; this island belongs to us.

SHRI M. M. DHARIA: Sir, when the question regarding Kachativu Island was discussed here it was assured in the House by the hon. Prime Minister that a team of the External Affairs Ministry, Defence and the Home Ministry will be appointed to have proper demarcation- and also to arrange for proper protection of our border areas. May we know whether such a team has been appointed, whether it is going round the country, whether that demarcation has taken place and what arrangements are being made to protect such areas which are vulnerable from this point of view?

SHRI B. R. BHAGAT: Sir, an informal committee of Secretaries did go into this question. They have brought out a paper and this matter is being looked into.

SHRI M. M. DHARIA: My question was whether such a Committee has been appointed.

SHRI B. R. BHAGAT: I said an informal committee has been appointed. They have gone into this question and they have prepared a paper.

MR. CHAIRMAN: Next Question. Here I would like to have your advice. There are eleven names here.

SHRI BHUPESH GUPTA: And there 'are some more.

MR. CHAIRMAN: And some more. I think when there are so many names put up I can take up only four or five, otherwise this Question will take an hour. It is very wrong. Therefore shall I just take the first four names and go to the next Question?

(Interruptions)

SHRI BHUPESH GUPTA: That would not be right if you take the first four names. There should be some principle.

(Interruptions)

MR. CHAIRMAN: So many of you are talking at the same time.

SHRI BHUPESH GUPTA: Either by lots you take or you . .

SHRI A. G. KULKARNI: Sir, you take from the last. To give justice to all ... _

(Interruptions)

MR. CHAIRMAN: I would certainly like to listen to your views but if ten Members start talking at the same time how can I listen to you?

SHRI BHUPESH *GUPTA: It may* well be that in future . . .

AN HON. MEMBER: Don't allow Mr. Gupta.

SHRI BHUPESH GUPTA: ... we shall give all our eight names first and you won't get any chance at all.

SHRI CHANDRA SHEKHAR: I may request Mr. Bhupesh Gupta that once in this House we agree that leaders should generally not ask questions and on our part we agree that we, members of the Congress Party, will refrain from asking supplementaries; only backbenchers should be allowed.

(Interruptions) (Several hon.

Members stood up)

MR. CHAIRMAN: Sit down. Will you sit down? When I stand everybody must sit down. I would like to know whether we are running our House on the principles oil democracy or demono.cracy. What I say is this. I am trying to get your advice. If ten people get up, how can I hear? I would like to know your views generally. I would like to have the adtfiee of the House in this matter.

SHRI BHUPESH GUPTA: My suggestion in this case is that I do not have the presumption \dots

(Interruptions)

SHRI BANKA BEHARY DAS: We are wasting time.....

(Interruptions)

MR. CHAIRMAN: Again you are repeating. Again you are repeating. Again you are repeating the same conduct. When one getleman is talking, four people talk at the same time. How can I hear and know what is being talked about? Therefore I shall call you one by one. What is your view?

SHRI BHUPESH GUPTA: My suggestion—again they are talking—is

if the names are there, you may kindly apply your discretion. You can see the names and see that the questions among the list names are distributed keeping in view the various trends and parties. That is what is done. Otherwise, it will not be there. Then, after that you can ask people who have been left out, according to your judgment, and you are always wise as to who should be asked. Therefore, the matter is entirely in your discretion.

SHRI JAIRAMDAS DAULATRAM: Mav I say that this difficulty has arisen because of an attempt by some Members to prevent the Chair from using its discretion. The normal practice is that when one Member puts the question, the Chair has to use its discretion and somebody catches your eye and supplementaries are put by him. Now, all other Members of the House are deprived of their right to catch your oye by some Members giving the same question and determining amongst themselves that no others but they will put supplementaries, I think this is not fair either to the House or to the Chair. I think we should go back to the old practice whereby one Member puts the question and others try to- catch your eye. They can inform you privately that they are interested in the question and that they should catch your eye.

SHRI SYED HUSSAIN: Sir. I being a new Member, want to say that when a question is put in the House, it becomes the entire property of the House. So, every Member has a right to speak on that or to ask a question. Other Members must not be deprived of the chance to ask questions because some Members have put the question. I think it Ss the property 'of the entire House.

MR. CHAIRMAN: Mr. Kulkarni..

SHfftl A. G. KULKARNI: May I know from the Prime Minister whether it is a fact .

. .

MR- CHAIRMAN: No, no. I am not atking you to put a question. Please sit down.

SHRI BHUPESH GUPTA: He may be disqualified.

SHRI A. P. JAIN: In such matters the Chair should have full discretion/ Now, the point is how much time should be given to a question. That depends upon the importance of the question. So far as this question is concerned, X have no doubt in my mind that it is a question of great importance and, therefore, considerable time should toe given to this

MR. CHAIRMAN: In fact, I had decided to 'allow ten minutes or eleven minutes for an important question. There can only be two on any particular day, and then five to six minutes for ordinary questions.

SHRI A. P. JAIN: The second point is whether the persons who have given notice of the question should necessarily get precedence. I agree that they should get precedence, but they should not have 'j monopoly. Other Members of the House should also be given an opportunity to ask supplementaries. In all these matters, you will have to exercise your discretion as to v. ther Members who have given no should be called and whether an\$ Member, who has not given notice should also be called.

श्री जै॰ पी॰ यादव : श्रीमान् से यह श्रजं करना चाहता था कि जिन सदस्यों के नाम में प्रश्न : उन्हें साप प्रायरिटी दें, लेकिन जो विशेष महस्व का प्रश्न है वह विशेष महस्व का प्रश्न को लिये है और सन्य नदस्य भी उस पर ऐसे समुपुरक प्रश्न पूछ सकते हैं जिनका बहुत ही महस्वपूर्ण स्थान हो । इमलिए सदन के नशी सदस्यों को कुछ न कुछ बुविधा दी जाय । मेरा गवसे विशेष महस्व का आग्रह ा से यह है कि प्रश्नों के काल में प्रगर पशी की ऐडवाइस सुनी जायगी तो उसमें प्रधिक सम्य कर जायगा।

इसलिये ग्राप ग्रपना कोई सुझाव ही मत दिया करें जिससे कि उस पर विवाद छिड सके।

SHRI DAHYABHAI V. PATEL: May I submit that under the Rules, allowing time and calling a Member to put a question is entirely your discretion. It is very kind of you to take us into confidence and ask for the views of Members. May I suggest that it may be done inside your Chamber and not on the floor of the House. That takes away so much time. But I do submit; an behalf of persons who ask questions that I used to ask a large number of questions until I came to occupy this seat. May I submit that a person who takes the trouble of sending notice of a question must get precedence over others who do not take that trouble. In certain cases it is your discretion whom to call and whom not to call and the House must submit to you, if we are to have a semblance of order in this House.

MR. CHAIRMAN: Anyhow, since I have asked the advice of the House, I would also be definite as to my cie, and I shall do so tomorrow or tiie day after. So far as this is concerned, I shall try to call a Member from each Party. Mr. Mariswamy.

U.S. TANKS TO PAKISTAN THROUGH ITALY

*93. SHRI S, S. MARISWAMY:! SHRI A. D. MANI: SARDAR RAM SINGH: SHRI N. SRI RAMA REDDY: SHRI BANKA BEHARY DAS: SHRI R. P. KHAITAN: SHRI N. R. MUNISWAMY: SHRI RAJNARAIN: SHRI SITARAM JAIPURIA: SHRI NIRANJAN VARMA: , SHRI A. G. KULKARNI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government of India have recently sent any commu-

tThe questioi was actually asked on the floor of the House by Shri S. S. Mariswamy.